Sonar, Dr. A. G. Sonavane, Shri Sudarsanam, Shri M. Supakar, Shri Sradhakar Surendra Pal Singh, Shri Sursingh, Shri Swaran Singh, Shri

MR. DEPUTY-SPEAKER: The result of the division is as follows:

Ayes 97; Noes 199.

The motion was negatived.

15.25 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTEENTH REPORT

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business.

DR. KARNI SINGH (Bikaner): Sir, on a point of clarification. May I know whether 2½ hours will be allotted to Private Members' Business today?

MR. DEPUTY-SPEAKER: Let us see.

[SHRI G. S. DHILLON in the Chair]

श्री हरदयाल देवगुण (पूर्व दिल्ली) : श्रीमन्, में प्रस्ताव करता हूं कि सभा गैर-सरकारो सदस्यों के विधेयकों तथा संकल्पों सम्बन्धो मर्मिति के 13वें प्रतिवेदन से, जो सभा में 15-11-1967 को पेण किया गया था, सहमत है।

MR. CHAIRMAN: The question is:

"That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November. 1967."

The motion was adopted.

DR. KARNI SINGH: Sir, on a point of clarification. May I know whether the full 2½ bours will be allowed for Private Members' Business or the one hour that has been taken now will be deducted. I say that it should not be deducted.

MR. CHAIRMAN: At 5 O'Clock we have to take up a motion about cyclone in Orissa. After that is over, whatever time is left will be given to this motion.

Tarodekar, Shri V. B.
Tripathi, Shri K. D.
Venkatasubbaiah, Shri P.
Venkatswamy, Shri G.
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadav, Shri Chandra Jeet

Now we take up the Private Members' Business.

Mr. Inder J. Malhotra is absent.

Dr. Maitreyee Basu.

15.29 Hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

DR. MAITREYEE BASU (Darjeeling):
I beg to move for leave to introduce a
Bill further to amend the Constitution of
India

 MR. CHAIRMAN: The question is:
 "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. MAITREYEE BASU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI SEQUEIRA (Marmagoa): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The questions is:

"That leave be granted to introduced a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SEQUEIRA: I introduce the Bill.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL*

(Substitution of Sections 2,3 etc.)

श्री नीतिराज सिंह चौघरी (होशंगा-बाद): सभापित महोदय, में प्रस्ताव करता हूं कि मंत्रियों के वेतन तथा भत्तों का अधि-नियम, 1952 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

^{*}Published in Gazette of India extraordinary, part II section 2, dated 16-11-67.